

(ii) **DEMANDS OF THE EMPLOYEES OF
NEW MANGALORE PORT**

SHRI JANARDHANA POOJARY (Mangalore): Under rule 377 I am mentioning the following matter of urgent public importance before this august House. The New Mangalore Port, employees earnestly desire that the wage revision committee recommendations implemented in the other eight major ports with effect from 1-1-74 be made applicable to the employees of the New Mangalore Port having regard to the services and duties performed by them on par with other major ports.

The government have not considered the employees of the New Mangalore Port for payment of ex-gratia in lieu of bonus made to the employees of other major ports. The New Mangalore port fulfils all the requirements of an industry as a major port and therefore the provisions of grant of ex-gratia to other ports should also be made applicable to New Mangalore Port.

This port being the 9th major port of India is governed by the Indian Ports Act 1908 while other major ports are covered by the Major Port Trusts Act, 1963. It is four years since the New Mangalore Port joined the family of major ports. It is reliably learnt that the tenth major port, i.e., the port of Tuticorin will form the port trust within a few months, while the port of New Mangalore has yet to constitute the board although these two ports have been declared as major ports simultaneously. Therefore, it is justifiable to consider the formation of the port trust in Mangalore port at an early date. In spite of the representation and hunger strike of the workers no action has been taken so far. Therefore it is earnestly requested that the just demands of the port workers may be taken into consideration and their demands may be settled earlier to avoid any direct action by the workers.

(iii) **LOCK-OUT IN SOME UNITS OF KULTI
WORKS, INDIAN IRON AND STEEL
COMPANY IN WEST BENGAL**

SHRI DINEN BHATTACHARYYA (Serampore): Under rule 377 I want to mention the following matter of urgent public importance. I am greatly shocked at the lock out at space pipe No. 1 and 2 units of Kulti Works, IISCO, in West Bengal by the management from 19-11-1978. The management of IISCO, now under the public sector, has violated all norms of labour management relationship. The left Front government of West Bengal was also not informed of the intention of the management. A few hundred workmen have been temporarily unemployed as a result of this lockout.

The A. B. K. Metal and Engineering Works' Union (CITU) was negotiating with the management so as to reach an amicable settlement of the disputes for the last few months. The declaration of lockout by the management aims at negating the efforts of the Union. I strongly condemn this act of the IISCO management and demand that the lock-out be lifted immediately. I also condemn the retrenchment in Bokaro and putting one section of the workers against the retrenched workers which led to the death of one retrenched worker and injuries to many. I demand firm steps by the government for reinstatement of the retrenched workers and action against the culprits.

(iv) **REPORTED CONTINUED CLOSURE OF
MESSRS J. K. MANUFACTURERS
LTD., KANPUR**

श्री रामजी लाल सुभन (फिरोजाबाद) :
सभापति महोदय, मैं नियम 377 के अधीन मैमर्स जे० के० मैन्युफैक्चरर्स लि० कानपुर की ओर इस माननीय सदन का ध्यान आकर्षित करता हूँ जिसे 1 अक्टूबर, 1976 के सरकारी आदेशों को ठुकराकर प्रबन्धकों ने बन्द कर दिया है। इससे स्थिति अत्यन्त शोचनीय हो गई है। इससे लगभग 2500 श्रमिक परिवार पीड़ित हैं। इसके सम्बन्ध में तमाम माननीय सदस्यों ने तथा